

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.8**  
**New CA-218/2021 in**  
**80/60 to 62/(ND)/2019**

**IN THE MATTER OF:**

Morelle Dealers LLP & Ors.

....APPLICANT

**SECTION**

**U/s 60 to 62**

**Order delivered on 16.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Income tax : Mr. Zoheb Hossain, Sr. Standing Counsel, Parth Semwal & Vipul  
Agrawal, Jr. Standing Counsel with Sangha Shree Nath, Adv

**ORDER**

**New CA-218/2021 :**

No one is present on behalf of the Applicant at the time of virtual hearing of the matter. The Proxy Counsel for the Income tax Department is present. The Proxy Counsel has submitted that they have already filed the report in respect of the 2 LLPs and for the remaining 4 LLPs, they are awaiting the instructions from the concerned Assessing Officer to enable them to file the reports. Three weeks' time has been granted. Post this matter after 4 weeks along with CA No. 218/2021.

List on 14.9.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit